

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 201/2013
RT NO. 84/Chd/HP/2017**

In the matter of scheme of arrangement between:

M/s. Emmbros Automotives Pvt. Ltd. ...Resulting/Petitioner Company.

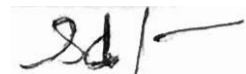
And

M/s. Emmbros Autocomp Ltd. ...Demerged Company.

Present: Mr. Vaibhav Sahni, Advocate for Resulting-Petitioner company.
None for objector.

Mr. Vaibhav Sahni, Advocate seeks time to file Power of Attorney with No Objection of the previous counsel. Let the needful be done before the next date. Learned counsel further submits that the Hon'ble Punjab and Haryana High Court in the Company Appeal No. CAPP-1-2017 (O&M) vide order dated 3.4.2017 stayed the impugned order setting aside the order sanctioning the scheme and the matter is now fixed before the Hon'ble High Court on 17.05.2017. Learned counsel for the petitioner, therefore, seeks to have instructions.

List the matter on 22.05.2017.



(Justice R.P. Nagrath)
Member (Judicial)

May 04, 2017.
✓
saini